

Annexure - 1

Goenka Diamond & Jewels Limited; CIRP commenced on 09.12.2022;

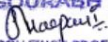
List of creditors as on 08.09.2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Punjab National Bank	26.12.2022	₹ 1,038,888,227	₹ 1,026,497,535	Loan facilities	₹ 129,948,000	₹ 32,156,000	No	23.52%	₹ 0.00	₹ 0.00	₹ 12,390,692	₹ 0	Refer Note no. 5
2	Union Bank of India	26.12.2022	₹ 666,896,540	₹ 636,043,764	Loan facilities	₹ 666,896,540	₹ 666,896,540	No	14.58%	₹ 0.00	₹ 0.00	₹ 30,852,776	₹ 0	
3	Alchemist ARC Limited	1. AFS not prepared for ICD 2.	₹ 1,795,785,976	₹ 1,775,839,215	Loan facilities	₹ 1,795,785,976	₹ 1,795,785,976	No	40.70%	₹ 0.00	₹ 0.00	₹ 19,946,762	₹ 0	
4	Punjab & Sind Bank	09.03.2023	₹ 1,006,742,738	₹ 925,237,211	Loan facilities	₹ 1,006,742,738	₹ 1,006,742,738	No	21.20%	₹ 0.00	₹ 0.00	₹ 81,505,526	₹ 0	Refer Note no. 6
Total			₹ 4,508,313,481	₹ 4,363,617,725		₹ 3,599,373,254	₹ 3,501,581,254		100%	₹ 0.00	₹ 0.00	₹ 144,695,756	₹ 0	

Notes :

- As per Regulation 14 of IBC 2016- Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors to the erstwhile IRP, as further information has been sought from the creditors by the IRP who was appointed vide NCLT order dated 12th April 2023 and such information is pending to be received.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.
- The Amount covered by Guarantee and security interest is taken as per Form C, however same is subject to review on receipt of information and discussion with Financial Creditor.
- The Amount covered by Guarantee and security interest is not mentioned in Form C and same is subject to review on receipt of information and discussion with Financial Creditor.

For SOURABH MALPANE

 INSOLVENCY PROFESSIONAL
 IP Reg. No. 1881/PA-001/IP-P01265/2018-19/12047